MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Consumer Affairs)

CORRIGENDUM

New Delhi, the 23rd November, 2011

G.S.R. 832(E).—In the English version of the notification of the Government of India in the Ministry of Consumer Affairs, Food and Public Distribution, (Department of Consumer Affairs) number G.S.R. 784(E), dated the 24th October, 2011 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 24th October, 2011, relating to the Legal Metrology (Packaged Commodities) Third Amendment, Rules, 2011, at page 2, in rule 2,—

(a) in clause (b), for “sub-rule (1)”, read “sub-rule (1) of rule 6”;

(b) in clause (d), for “ensured either”, read “ensured”.

[F No. WM-11(13)/2010]

MANOJ KUMAR PARIDA, Jt. Secy.